

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-45/ND/2024

IN THE MATTER OF:
M/s/ IFCI Limited

...PETITIONER

Vs.

M/s. COSMOS INDUSTRIES LIMITED

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 10.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Amish Tandon, Adv.
Charchika Yadav, Adv. Anushree.
For the Respondent/Corporate Debtor :Adv Aditya Kumar Choudhary,
Adv Sandeep Pandey, Adv
Gurmehar Vaan Singh.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have filed their response. However, the same is still not reflected on the e-portal. It was the same position on the last date of hearing i.e. 15.05.2024 also. Last opportunity is given to the Corporate Debtor to bring on record their reply within one week and thereafter one week time is granted for filing the rejoinder, if any. List the matter on **13.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)